

ITEM NO.7

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25006/2012

(Arising out of impugned final judgment and order dated 07-02-2012 in ITA No. 404/2011 passed by the High Court of Delhi at New Delhi)

COMMISSIONER OF INCOME TAX VI

Petitioner(s)

VERSUS

VIRTUAL SOFT SYSTEMS LTD.

Respondent(s)

WITH

SLP (C) No. 8586/2014 (XIV)
 SLP (C) No. 16153/2014 (XIV)
 SLP (C) No. 13875/2014 (XIV)
 SLP (C) No. 22197-22198/2013 (XIV)
 SLP (C) No. 22953/2015 (XIV)
 SLP (C) No. 22954/2015 (XIV)
 SLP (C) No. 24590/2015 (XIV)
 SLP (C) No. 24576/2015 (XIV)
 SLP (C) No. 33942/2012 (XIV)
 SLP (C) No. 29129/2012 (XIV)
 SLP (C) No. 35430/2012 (XIV)
 SLP (C) No. 25944/2015 (IV-A)
 SLP (C) No. 8381/2013 (XIV)
 SLP (C) No. 5262/2013 (IV-A)
 SLP (C) No. 17581/2015 (XIV)
 SLP (C) No. 3610/2013 (IV-A)
 SLP (C) No. 5229/2013 (IV-A)

Date : 02-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
 HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. K. Radha Krishnan, Sr.Adv.
 Mr. Om Prakash Shukla, Adv.
 Mrs. Anil Katiyar, AOR
 Mr. Alok Shukla, Adv.
 Mr. Yajur Sharma, Adv.
 Mr. H.R. Rao, Adv.

For Respondent(s) Mrs. Rani Chhabra, AOR

Mr. Kavin Gulati, Sr.Adv.
Mr. Santosh Kumar - I, AOR
Mr. Jagmohan Sharma, Adv.

Mr. Nikhil Nayyar, AOR
Ms. Arunima Kedia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard in part.

For further hearing list on 9th November, 2017.

(USHA RANI BHARDWAJ)
AR CUM PS

(CHANDER BALA)
BRANCH OFFICER